

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 97/2022

KAMAL TIWARI

... APPLICANT

//VERSUS//

UNION OF INDIA & ORS.


...RESPONDENT

INDEX

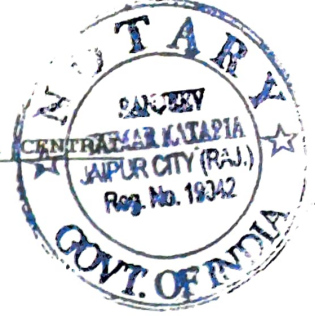
S.NO	PARTICULARS	PAGE NO
1.	Reply on behalf of Rajasthan State Pollution Control Board	1-4
2.	Affidavit in support of the Reply	5.
3.	Vakalatnama	6.

PLACE: BHOPAL

DATE: 06-4-23


COUNSEL FOR RSPCB
ARVIND SONI

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
ZONAL BENCH, BHOPAL (MP)



IN THE MATTER OF
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REPLY ON BEHALF OF RAJASTHAN STATE POLLUTION CONTROL BOARD

It is most humbly submitted on behalf of the Rajasthan State Pollution Control Board as under :

PARAWISE REPLY

1. That, the matter contained in para 1 does not pertain to be replied from RSPCB hence, no reply required.
2. That, the matter contained in para 2 does not pertain to be replied from RSPCB hence, no reply required.
3. That, the matter contained in para 3 does not pertain to be replied from RSPCB hence, no reply required.

FACTS IN BRIEF WITH GROUNDS:

1. That, the matter contained in para 1. does not pertain to RSPCB hence, no reply required.
2. That, the matter contained in para 2 does not pertain to RSPCB hence, no reply required.
3. That, the matter contained in para 3 does not pertain to RSPCB hence, no reply required.

ATTESTED
NOTARY PUBLIC
JAIPUR (RAJ.)

am

6 APR 2022

4. That, the matter contained in para 4 does not pertain to RSPCB hence, no reply required.
5. That, the matter contained in para 5 does not pertain to RSPCB hence, no reply required.
6. That, the matter contained in para 6 does not pertain to RSPCB hence, no reply required.
7. That, the matter contained in para 7 does not pertain to RSPCB hence, no reply required.
8. That, the matter contained in para 8 does not pertain to RSPCB hence, no reply required.
9. That, the matter contained in para 9 does not pertain to RSPCB hence, no reply required.
10. That, the matter contained in para 10 does not pertain to RSPCB hence, no reply required.
11. That, the matter contained in para 11 does not pertain to RSPCB hence, no reply required.
12. That, the matter contained in para 12 does not pertain to RSPCB hence, no reply required.
13. That, the matter contained in para 13 does not pertain to RSPCB hence, no reply required.
14. That, the matter contained in para 14 does not pertain to RSPCB hence, no reply required.
15. That, the matter contained in para 15 does not pertain to RSPCB hence, no reply required.
16. That, the matter contained in para 16 does not pertain to RSPCB hence, no reply required.



ATTESTED

NOTARY PUBLIC
JAI PÜR (RAJ.)

File No. ADR 2023

Handwritten signature

- 17. That, the matter contained in para 17 does not pertain to RSPCB hence, no reply required.
- 18. That, the matter contained in para 18 does not pertain to RSPCB hence, no reply required.
- 19. That, the matter contained in para 19 does not pertain to RSPCB hence, no reply required.
- 20. That, the matter contained in para 20 does not pertain to RSPCB hence, no reply required.
- 21. That, the matter contained in para 21 does not pertain to RSPCB hence, no reply required.

PLACE: BHOPAL

DATE: 06-4-23



A handwritten signature in blue ink, appearing to be "Arvind Soni".

COUNSEL FOR RSPCB
ARVIND SONI

ATTESTED
NOTARY PUBLIC
JAIPUR (RAJ)

6 APR 2023

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ZONAL BENCH, BHOPAL (MP)

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AFFIDAVIT

I, Vijay Sharma, S/o Late Shri Krishna Kumar Sharma, Aged about 50 years, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North), Rajasthan, do hereby solemnly affirm on oath as under:

1. That I am the Regional Officer for Rajasthan State Pollution Control Board, Jaipur (North) and fully conversant with the facts of the case and hence competent to swear on this Affidavit.

That the contents of the Reply to the Original Applications has been drafted on my instructions and the same are true and correct to the best of my knowledge and belief and no material fact has been concealed or suppressed.

Am
DEPONENT

VERIFICATION

I, the above named Deponent do hereby verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and no material fact has been concealed.

Signed and verified on this 6th Day of April, 2023 at Jaipur (Rajasthan)

ATTESTED
NOTARY PUBLIC
JAIPUR (RAJ.)

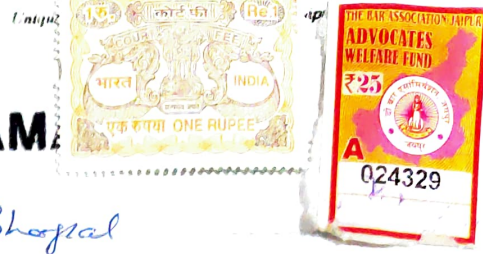
- 6 APR 2023

Am
DEPONENT



181

VAKALATNAM



in the Before Hon'ble NGT at Bhopal
 Case O.A.No. 97/22 No.

200

Kamal Tiwari

VERSUS

U.O.P. & ors.

KNOW ALL MEN by these presents that I, the undersigned, Vijay Sharma s/o Late Shri Krishna
Kamal Sharma Age 50 yrs. working as R.O., R.S.P.C.B.
Jaipur (North) Raj.

in the above case do hereby make constitute and appoint

Shri ARVIND SOMI Advocate

my/our true and lawful attorneys, for me/us in my/our name, and on my/our behalf to appear plead and act in the said case, and more particularly to draw, make, present, withdraw, amend, represent and verify petition, plaints or written statements and to make present applications or petitions in the court, to present, withdraw and receive documents and any money from the Court or from the opposite party either in execution of the decree or otherwise, and on receipt of payment thereof to sign and deliver for me/ us proper receipts and discharges for the same, to compromise or to refer the case to arbitration, to seek execution of the decree or any orders in the case, to draw, make present withdraw amend and represent any memorandum of appeal or cross objections in any appeal arising or to seek review or revision of any Judgement, decree or order in the case, to appear conduct and plead all suits and appeals, motions and reviews, and to do all other lawful acts and things as effectually as I/we could do the same whether being personally present or otherwise. My/our said counsel is/are also hereby authorised and empowered to instruct, engage or appoint any other counsel or counsels to appear, plead and act with or for him/them in his/their absence or otherwise as my/our said counsel may think proper to do so, all acts of such counsel or counsels shall be equally and similarly binding on me/us as if done by my/our said counsel and as if done by me/us personally.

I/ we hereby agree that if any part of the said counsel's fee remains unpaid before the first hearing of the case or if any hearing of the case be held on tour or at any other place except the usual court premises, then my/ our said counsel will not be bound to appear before the court. The counsel's fee now settled and agreed to is in respect of this Court and for the pending proceedings only. Any fresh action hereafter taken will entitle the counsel to fresh fees. I/ We also agree that if the case be dismissed in default or if it be proceeded ex-parte under any circumstances whatsoever the said counsel shall not be held responsible for the same and all whatsoever my/our said counsel shall do in connection with the said case. I/ we do hereby agree to ratify and confirm. Any costs awarded in the case at any time in my/our favour shall form part of the counsel's claim and shall be payable to him/them in addition to his/their fees in the case.

IN WITNESS WHEREOF I/ we have hereunto set my/our hand(s) at _____

this 6-4-23 days of _____

and delivered to the said counsel (s)

Accepted

ARVIND SOMI
Advocate

R/664/99

M.No. 946000 70288

1 [Signature]
 2 _____
 3 _____
 4 _____